

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2362  
ANSWERED ON FRIDAY, THE 11<sup>TH</sup> MARCH, 2016  
[PHALGUNA 21, 1937 (SAKA)]**

**NOTICES TO CAR MAKERS BY CCI**

**QUESTION**

**2362. SHRI BHAGWANTH KHUBA:**

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री  
be pleased to state:**

- (a) whether the Government is aware that the Competition Commission of India (CCI) has issued notices to various car makers who are allegedly selling spare parts at higher prices to consumers in the country;**
- (b) if so, the details thereof;**
- (c) the reaction of the Government in this regard; and**
- (d) the details of the action taken against various defaulters?**

**ANSWER**

**THE MINISTER OF CORPORATE AFFAIRS  
कारपोरेट कार्य मंत्री**

**(SHRI ARUN JAITLEY)  
(अरुण जेटली)**

**(a) to (d) The Competition Act, 2002 (the Act) mandates the Competition Commission of India (CCI) to impose penalties and/or issue cease and desist orders in appropriate cases of anti-competitive agreements and abuse of dominance. The CCI vide order dated 25.08.2014 in case No.3 of 2011 has imposed a penalty of Rs.2544.65 crore along with cease and desist order on 14 car companies for contravention of the provisions of the Act. The order of the Commission has been challenged by the parties before Hon'ble High Court of Delhi/Competition Appellate Tribunal who have stayed the penalty imposed by the CCI.**

**Similar order of CCI dated 27.07.2015 imposing a penalty of Rs.420.26 crore on a 15<sup>th</sup> car company, M/s Hyundai Motor India Ltd. has not been given effect to as per the directions of Hon'ble Madras High Court.**

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